Comments of Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) on

Draft CERC Tariff Regulations,2019

| S . | Clause | Provision in CERC Draft Regulations | Comments/Suggestions |
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| No | | | |
| 1 | 6 | Treatment of mismatch in date of commercial | HPPTCL would like to submit that chances that the |
| | | operation: | generating station as well associated transmission |
| | | (1) In case of mismatch of the date of commercial | |
| | | operation of the generating station and the | is remote and therefore the present provision shall |
| | | transmission system, the treatment of the | result in increased litigation. Therefore, it is |
| | | transmission charges shall be determined as under: | suggested that the generating station and |
| | | a) Where the generating station has not achieved | transmission system should be allowed at least 3 |
| | | the commercial operation as on the date of | months matching period to plan their COD in |
| | | commercial operation of the associated | tandem with each other. It is suggested that during |
| | | transmission system (which is not before the SCOD | this period no compensation shall be payable either |
| | | of the generating station) and the Commission has | wise. This will result into lesser cases of litigations |
| | | approved the date of commercial operation of such transmission system in terms of Regulation 5(2) of | and save considerable time. |
| | | transmission system in terms of Regulation 5(2) of these regulations, the generating company shall be | |
| | | liable to pay the transmission charges of the | Further, The Draft Regulations mentions that even if the Transmission Licensee is able to make alternate |
| | | associated transmission system in accordance with | arrangements for evacuation of power in case of |
| | | clause (5) of Regulation 14 of these regulations to | delay in COD, Transmission licensee has to achieve |
| | | the transmission licensee till the generating station | 5 |
| | | or unit thereof achieves commercial operation; | applicable transmission charges to the generating |
| | | b) Where the associated transmission system has | company in addition to making alternate |
| | | not achieved the commercial operation as on the | arrangement. |
| | | date of commercial operation of the concerned | HPPTCL would like to submit that majority of |
| | | generating station or unit thereof, the transmission | delays in COD of Transmission system occur due to |
| | | licensee shall make alternate arrangement for the | Right of Way (ROW) and Land acquisition issues |
| | | evacuation from the generating station at its own | which are beyond the control of any licensee. There |

| cost, failing which, the transmission licensee shall | are numerous litigations by Land owners against the |
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| be liable to pay the transmission charges to the | developers which require significant time to resolve. |
| generating company at the rate of the applicable | |
| transmission charges of the region as determined in | |
| 5 | 0 |
| accordance with the Sharing Regulations till the | should not be any additional liability on the licensee. |
| transmission system achieves the commercial | |
| operation. | |
| Provided that despite making alternative | |
| arrangement of evacuation, if the associated | |
| transmission system does not achieve the date of | |
| commercial operation within the six months of date | |
| of commercial operation of the generating station, | |
| the transmission licensee shall be liable to pay to the | |
| generating company the applicable transmission | |
| charges of the region as determined in accordance | |
| with the Sharing Regulations in addition to the | |
| above. | |
| 2) | |
| In case of mismatch of the date of commercial | |
| operation of the transmission system and the | |
| transmission system of other transmission licensee, | |
| the treatment of the transmission charges shall be | |
| determined as under: | |
| a) Where an interconnected transmission system of | |
| other transmission licensee has not achieved the | |
| commercial operation as on the date of commercial | |
| operation of the transmission system (which is not | |
| before the SCOD of the interconnected transmission | |
| system) and the Commission has approved the date | |
| of commercial operation of such transmission | |
| system in terms of Regulation 5(2) of these | |

| | | regulations, the other transmission licensee shall be liable to pay the transmission charges of the transmission system in accordance with clause (5) of Regulation 14 of these regulations to the transmission licensee till the interconnected transmission system achieves commercial operation; b)Where the transmission system has not achieved the commercial operation as on the date of commercial operation of the interconnected transmission system of other transmission licensee, the transmission licensee shall be liable to pay the transmission system to the other transmission licensee and in the absence of transmission charges, at the applicable transmission charges of the region as determined in accordance with the Sharing Regulations till the transmission system achieves the commercial operation. | |
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| 2 | 8 | Tariff Determination: (1) (ii): In case of commercial operation of units of generating station or elements of the transmission system on or after 1.4.2019, the generating company or the transmission licensee shall file a consolidated petition, in accordance with the provisions of Procedure Regulations, combining all the units of the generating station or all elements of the transmission system which are anticipated to achieve the date of commercial operation during the next two months from the date of application | HPPTCL would like to submit that filing a detailed Petition takes considerable time and prudence and therefore two months time shall not be adequate to file the same and therefore request the Hon'ble Commission to allow at least 4 months time for filing the Petition. |

| 3 | 11 | In-principle Approval in Specific circumstances: The generating company or the transmission licensee undertaking any additional capitalization on account of change in law events or force majeure conditions may file petition for in-principle approval for incurring such expenditure after prior notice to the beneficiaries or the long-term customers, as the case may be, along with underlying assumptions, estimates and justification for such expenditure if the estimated expenditure exceeds 10% of the admitted capital cost of the project or Rs.100 Crore, whichever is lower. | Commission. It is requested that either the limit be increased to 20% for transmission projects or a ceiling |
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| 4 | 21 | 21(2) Controllable and uncontrollable factors: The "uncontrollable factors" shall include but shall not be limited to the following: a. Force Majeure events; b. Change in law; and c. Time and cost over-runs on account of land acquisition except where the delay is attributable to the generating company or the transmission licensee; | scenario delay on account of land acquisition and ROW cannot be termed as uncontrollable as rightly included in the draft regulations. However, in addition to land acquisition word ROW and Public |
| 5 | 22 | Initial Spares: (d) Transmission system (i) Transmission line - 1.00% (ii) Transmission Sub-station - 4.00% (iii) Series Compensation devices and HVDC Station - 4.00% (iv) Gas Insulated Sub-station (GIS) - 5.00% (v) Communication system - 3.50% (vi) Static Synchronous Compensator - 3.50% | It is suggested that the norm for initial spares in capital cost for Transmission substation in case of Brown field projects be retained at the rate of 6% instead of merging the norm for both Green Field & Brown Field. |

| 6 | 30 | Return on Equity: (2) Return on equity shall be computed at the base rate of 15.50% for thermal generating station transmission system including communication system and run of the river hydro generating station, and at the base rate of 16.50% for the storage type hydro generating stations including pumped storage hydro generating stations and run of river generating station with pondage: | suggested to retain the provision for additional return of 0.5% on projects which have commissioned before the specified time in order to incentivize the project developer for timely competition of the project. |
|---|----|--|--|
| 7 | 34 | Interest on Working Capital: 1(c) Hydro generating station (including pumped storage hydroelectric generating station) and transmission system: (i) Receivables equivalent to 45 days of annual fixed charges; (ii) Maintenance spares @ 15% of operation and maintenance expenses specified in Regulation 35 of these regulations; and (iii) Operation and maintenance expenses for one month. | be retained. This is because there has been no change in the payment cycle for a transmission company vis- a-vis FY 2014-19 and therefore the same may be kept as 60 days. |
| 8 | 35 | Operation and Maintenance Expenses:(3) Transmission system:(3) Transmission system:Norms for sub- station s (in Rs Lakh per bay)(in Rs Lakh per bay) | The normative O&M expenses have been reduced to nearly half as compared to the norms prescribed in the Regulation for control period FY 2014-19. It is suggested that the same may be feasible for bigger licensees however for small licensees this will gravely impact the finances. Therefore, it is suggested that for State transmission licensees having very few Inter- State transmission network there should be a separate O&M benchmarking done before approving the norm. |

| | | 765 kV 4 | 42.03 | 43.3 7 | 44.76 | 46.19 | 47.67 | |
|---|----|--|----------------------|-----------|-------|-------|-------|---|
| | | 400 kV 3 | 30.02 | 30.9 8 | 31.97 | 32.99 | 34.05 | |
| | | 220 kV 2 | <i>/</i> / / / / / / | 21.6 9 | 22.38 | 23.1 | 23.83 | |
| | | 132 kV and 1 below | 15.01 | 15.4 9 | 15.99 | 16.5 | 17.02 | |
| | | | | | | | | |
| 9 | 61 | NormativeAnnualTransmissionSystemAvailability Factor (NATAF):For recovery of Annual Fixed Charges:(1) AC system: 98%(2) HVDC bi-pole links and HVDC back-to-backstations: 95%For incentive consideration:(1) AC system: 98.50%(2) HVDC bi-pole links and HVDC back-to-backStations: 97.50%Provided further that no incentive shall be payablefor availability beyond99.75% | | | | | | It is suggested that the norms for incentives in case of HVDC bi pole links and HVDC back to back station to be retained as 96% |